

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

977

973

LOK SABHA

Thursday, 26th July, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

ESTIMATES COMMITTEE

MINUTES (1955-56) VOL. 5, No. 1

श्री इ. गो. मेहता (गोहिलवाड़):
मैं एस्टीमेट्स समिति (१९५५-५६) का
कार्यवाही सारांश, खंड ५, संक १ पेश
करता हूँ।

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

PRESENTATION OF PETITION

Shri Dasaratha Deb (Tripura East):
I beg to present a petition signed by
74 petitioners, in respect of the Scheduled
Castes and Scheduled Tribes
Orders (Amendment) Bill, 1956.

STATES REORGANISATION BILL

The Minister of Home Affairs (Pandit
G. B. Pant): Sir, I beg to move*:

"That the Bill to provide for the
reorganisation of the States of

India and for matters connected
therewith, as reported by the Joint
Committee, be taken into considera-
tion."

Shri Kamath (Hoshangabad): On a
point of order. Under the Constitu-
tion, this motion itself cannot be moved
by the Minister.

Mr. Speaker: What is the point? I
am not able to follow.

Shri Kamath: When the Lok Sabha
was adjourned *sine die* at the end of
May, the Bill had been referred to the
Joint Committee. Then, the House was
prorogued by the President; Parlia-
ment was prorogued by the President.
Now, the Bill that has come before
the House is different from the one
that went to the Joint Committee.
The procedure that is to be applied
in this case is the procedure in the
House of Commons, except that there
is a saving clause in the Constitution
in Article 107.

Mr. Speaker: We have had enough
discussion about this matter, and this
was raised by the hon. Member him-
self.

Shri Kamath: No. This is entirely
different.

Article 107 (3) says that a Bill pend-
ing in Parliament shall not lapse by
reason of the prorogation of the House.
That is all that is provided for, with
regard to Bills in the House. As
regards the rest, the procedure that
governs such cases in the House of
Commons equally applies to Bills
pending here.

If you would kindly turn to page 30

*Moved with the recommendation of the President.

365 L.S.D.